

Statement*The increase in prices of various major Petroleum Products during the last three years*

(figures in Rs.)

Name of Product	Selling Unit	1-3-78*	1-3-79**	17-8-79	8-6-80	13-1-81
1. A.T.F.	KL	19.17	90.55	740.00	1100.00	320.00
2. M.S. 83	KL	105.50	487.69	350.00	650.00	370.00
3. H.S.D.O.	KL	19.01	94.80	170.00	650.00	370.00
4. S.K.O.	KL	19.17	90.57	170.00	..	100.00
5. L.D.O.	KL	7.33	(-)/79.80	320.00	650.00	370.00
6. FO (Non-Ferts.)	KL	5.99	..	320.00	650.00	330.00
7. FO (Ferts.)	KL	N.A.	N.A.	N.A.	N.A.	210.00
8. Bitumen (Bulk)	MT	5.25	..	500.00	650.00	235.00
9. Bitumen (Packed)	MT	9.00	..	500.00	650.00	235.00
10. Naphtha (Non-Ferts.)	MT	N.A.	..	1470.00	210.00	100.00
11. Naphtha (Ferts.)	MT	N.A.	475.00	300.00
12. LPG (Domestic)	MT	12.50	137.50	333.33	..	335.00
13. LPG ((Industrial)	MT	12.50	137.50	333.33	..	335.00

* 1-3-78 5% Special excise duty.

** 1-3-79 Excise duty increases later absorbed alongwith 17-8-79 increases.

Note: w.e.f. 11-9-79 the prices of SKO and HSDO were reduced by Rs. 69 05/KL and Rs. 69 15/KL respectively.

Vacancies of Judges filled <P in Uttar Pradesh and Karnatak High Courts1229. SHRI M. BASAVARAJU:
SHRI B. D. KHOBRADE:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of vacancies of Judges filled up in Uttar Pradesh and Karnataka High Courts, respectively during the last three years;

(b) the number of persons taken from Judicial Service and the Bar in each year in both High Courts;

(c) the number of persons taken each year belonging to Backward Classes,

Scheduled Tribes and Scheduled Castes year-wise in these High Courts; and

(d) the number of vacant posts in Uttar Pradesh and Karnataka, separately at present?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) and (b) The requisite information for the period 1-1-1978 to 31-12-1980 is given in the attached Statement.

(c) No person belonging to Scheduled Tribes and Scheduled Castes was appointed as Judge in either of these High Courts, during this period.

(d) 13 posts of Judges in Uttar Pradesh and 2 posts of Judges in Karnataka High Court are lying vacant as on date.

Statement

Vacancies of Judges filled up in Allahabad and Karnataka High Courts during the last three years (1st January 1978 to 31st December, 1980)

Year	Allahabad High Court			Karnataka High Court		
	Judl. service	Bar	Total	Judl. Service	Bar	Total
1978	3	7	10	1	2	3
1979	3	3	1	3	4
1980

Recommendations of the Fazal Committee on the Functioning of Coal India Limited

1230. SHRI SUNDER SINGH
BHANDARI: SHRI
LAKHAN SINGH:

Will the Minister of ENERGY be pleased to state:

(a) what are the recommendations of the Fazal Committee about the restructuring of the Coal Industry set up; and

(b) what is Government's reaction to each recommendation and what steps are being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIK-RAM MAHAJAN): (a) and (b). The report of the Fazal Committee is under the consideration of Government.

Supply of Crude Oil to Refineries from Assam Oil-Fields

1231. SHRI SHRIDHAR WASUDEO
DHABE: SHRI DINESH
GOSWAMI:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the names of refineries to which crude oil from Assam oil-fields is supplied;

(b) the date since when the employees started non-cooperation and the blockade by people of Assam; and

(c) the total loss suffered by the refineries in the last two years?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) (i) Digboi Refinery, (ii) Gauhati Refinery, (iii) Ba-rauni Refinery, (iv) Bongaigaon Refinery.

(b) December, 1979.

(c) The total loss of crude throughout due to Assam agitation is estimated to be 4.6 million tonnes till January, 1981. The corresponding value of Petroleum products is estimated at Rs. 1024 crores till January, 1981.

Technical Feasibility of Blending Assistant Director and Senior

1232. SHRI SUNDER SINGH
BHANDARI: SHRI LAKHAN
SINGH:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that technical feasibility of blending alcohol with petrol has been established as workable fuel for automobiles, but it has not been possible to be used due to the inadequate availability of alcohol; and